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> CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH, NEW DELHI.

OA-2970/2002

New Delhi this the 15th day of November, 2002.

Hon'ble Dr. A. Vedavalli, Member(J)

Sh. G.R. Matta. S/o /ate Sh. Parma Nand, R/o B-231, Derawal Nagar, Delhi-9.

Applicant

(Applicant in person)

Versus

1. Lt. Governor of Delhi, through Secretary (Development), Cum-Development Commissioner, Govt. of NCT of Delhi, 5/9, Under Hill Road, Delhi-54.

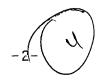
The

2. The Director of Panchayats, Govt. of NCT of Delhi, 5/9, Under Hill Road, Delhi-54. Respondents

ORDER (ORAL)

Heard the applicant who is present in person.

applicant G.R. Matta, retired from Government service on attaining the superannuation on 31.01.1985. He was admitted to Sir. Ganga Ram Hospital for treatment of Coronary Artery Disease and he was discharged from the said hospital..., after Angioplastic treatment. He claims that he had to-1,91,788/- towards his treatment in the said hospital. He also submits that a medical claim bill was submitted on 07.01.2001 (Annexure P-1). The said bill. returned to him with the direction to submit the the prescribed form etc. The applicant

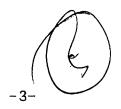


submitted the medical claim bill by his letter dated 09.11.2001 (Annexure P-V). Thereafter, the applicant received payment by cheque on 28.03.2002 (Annexure P-VII Colly.) for an amount of Rs. 70,000/- only. The said amount was accepted by the applicant as part payment and he submitted another representation dated 30.03.2002 (Annexure P-VI) as part payment of his claim of Rs. 1,66,788/- and requested that the applicant's amount may be refunded to him. The applicant submits that he has not received any reply or response from the respondents on the said representation as on date.

3. In the facts and circumstances of the case and on a consideration of the matter, I am of the view that the interests of justice will adequately be met by disposing of this O.A. at the admission stage itself with the following directions to the respondents:-

The respondents are directed to examine the aforesaid representation dated 30.03.2002 (Annexure P-VI) treating the grounds raised by the applicant in the present O.A. also as additional grounds regarding his grievances and examine the same in the light of the relevant rules, instructions and judicial pronouncements on the subject and dispose of the same with a detailed and speaking order in accordance with under intimation to the applicant within two months from the date of receipt of a copy of this order.





- 4. In case any grievance further survives thereafter the applicant is granted liberty to approach this Tribunal again in fresh original proceedings, if so advised, in accordance with law.
 - 5. The O.A. is disposed of as above.
- 6. Registry is directed to send a copy of the OA alongwith a copy of this order to the respondents.

(Dr. A. Vedavalli)
Member(J)

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